

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 18/93

XXXXXXXXXXXXXXXXXXXX

DATE OF DECISION 1.3.93

Shri Laxman Vishnu Dixit Petitioner

Shri S.P.Kulkarni Advocate for the Petitioners

Versus

Union of India and others Respondent

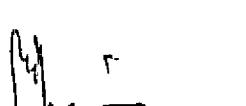
Shri P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y.Priolkar, Member (A)

The Hon'ble Shri V.D. Deshmukh, Member (J)

1. whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M. Y. PRIOLKAR)
MEMBER (A)

NS/

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 18/93

Shri Laxman Vishnu Dixit

... Applicant.

V/s.

Union of India through
Chief Postmaster General
Maharashtra, Circle,
Bombay

Postmaster General
Goa Region,
Panaji (Goa)

Sr. Supdt. of Post Offices,
Sangli Division, Sangli.

Senior Postmaster, Satara H.O.
Satara

The Accounts Officer (Postal)
Nagpur, O/o Director of Accounts
(Postal), Nagpur.

... Respondents.

CORAM: Hon'ble Shri M.Y. Priolkar, Member (A)

Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Mr. S.P. Kulkarni, counsel
for the applicant.

Mr. P.M. Pradhan, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 1.3.93

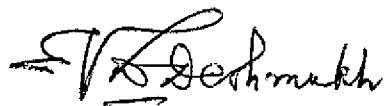
(Per Shri M.Y. Priolkar, Member (A))

Application is admitted. Taken for hearing.

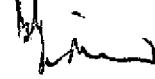
This application had been filed by the applicant on the ^{out of} grievance that ~~in~~ his retirement benefits, D.C.R.G., committed value of pension and leave encashment amount had not been paid to him although he had retired on 30.9.92. Mr. P.M. Pradhan made a statement that out of ~~4~~ three payments, DCRG and leave encashment have already been paid to him. The learned counsel for the applicant has confirmed that they have also been paid to him. Mr. Pradhan also stated that the remaining payment namely committed value of pension as also regular pension will be sanctioned expeditiously, ~~as also the provisional pension.~~

We are of the view that this application can be disposed off by giving a direction to the respondents to make these payments within a specified time limit. We accordingly direct the respondents to sanction the Commuted value of pension and ~~provisional~~ ^{The regular} pension amount of the applicant and subsequently make the payment within a period of four weeks from the date of receipt of this order.

There shall be no order as to costs.



(V.D. DESHMUKH)
MEMBER (J)



(M.Y. PRIOLKAR)
MEMBER (A)

NS